

CENTRAL ADMINISTRATIVE TRIBUNAL

MADRAS BENCH

C.P./310/00118/2014

in

ORIGINAL APPLICATION NO.463 OF 2011

Dated this Monday, the 23rd day of September, Two Thousand Fifteen

P R E S E N T

**THE HON'BLE MR.JUSTICE B.SESHASAYANA REDDY, JUDICIAL MEMBER
AND
THE HON'BLE DR. P. PRABAKARAN, ADMINISTRATIVE MEMBER**

1. Bharathia Postal Employees Union,
Class-III, rep. by its Divisional Secretary,
A.Dhakshinamoorthy (now Retired)
No.29, A, Vasantha Nagar,
Jaya Nagar, Extension,
Karumandabam,
Trichirapali-1;

2. M. Usharani,
W/o. Mohan,
Aged about 44 years,
Employed in
Trichirapalli Head Office,
Trichirapalli,
Residing at No.4, Pudhu Street,
Airport,
Trichirapalli-1;

3. Manimegalai,
W/o. Boobalan,
Aged about 44 years,
Employed in
Trichirapalli Head Office,
Trichirapalli,
Residing at No.59A, Pillaiyar Koil Street,
Edamalaipettai, Pudhur,
Trichirapalli-12;

4. Farahat Basha,
S/o. S.S. Hameed,
Aged about 48 years,
Employed in
Trichirapalli Head Office,
Trichirapalli,
Residing at No.56, Arasu Colony,
Edamalaipettai, Pudhur,
Trichirapalli-12;

5. Bakieseeli,
W/o. Babu,
Aged about 44 years,
Employed in
Trichirapalli Head Office,
Trichirapalli,
Residing at No.7, Adaikala Madha Street,
Trichirapalli-1;

6. Pandian,
S/o. Periasami,
Aged about 45 years,
Employed in
Trichirapalli Head Office,
Trichirapalli,
Residing at HBO Compound,
Trichirapalli.

All employed as
Temporary Status in Head Post Office,
Trichirapalli.

.. Applicants/Applicants

By Advocate : M/s. Gnanasekar, Counsel for applicants

Vs.

1. Mr. Moorthy,
The Chief Post Master General,
Tamil Nadu Circle,
Chennai-2;

2. Mr. Bahudur Singh,
Post Master General,
Central Region,
Trichirapalli Division,
Trichirapalli-1;
3. K. Raveendran,
Senior Superintendent of Post
Trichirapalli Division,
Trichirapalli-1;
4. Kalaiselvan,
Senior Post Master,
Trichirapalli Head Post Office,
Trichirapalli-1

.. Respondents/Respondents

By Advocate: - Mr. K. Rajendran, Counsel for Respondents

O R D E R

(Pronounced by The Hon'ble Mr. Justice B.Seshasayana Reddy, Member(J))

This Contempt Petition is filed by the applicants in the O.A. No. 463/2011 complaining dis-obedience of the order dated 11.07.2014. Respondents filed status report on 16.07.2015. It is stated in the status report that the direction given by this Tribunal in O.A. No. 463/2011 has been complied with by passing a speaking order dated 27.10.2014. Para 6 of the status report needs to be noted and it is thus:-

"6. Therefore, after careful examination of the cases of the applicants with reference to rules in vogue on the subject and the orders dated

11.07.2014 of the Hon'ble Central Administrative Tribunal in OA No. 463/2011, a speaking order was issued on behalf of all the respondents to each of the applicants individually (except for Applicant No.1) on 27.10.2014 stating that the case of each of the applicants was considered in accordance with law and as per rules and that the claim for grant of conferment of temporary status w.e.f. 2002 is rejected. Hence, by issue of a speaking order dated 27.10.2014, the order dated 11.07.2014 of Hon'ble CAT has been complied with."

2. Since the respondents passed the speaking order, it amounts to substantial compliance direction given by the Tribunal in O.A. No. 463/2011. If the applicants are aggrieved by the order dated 27.10.2014, they are at liberty to challenge the same in accordance with law. Accordingly the C.P. is dismissed.